

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 127

IA(I.B.C)/929 (CH)2024

In
CP (IB) No. 442/Chd/Hry/2019.
(Admitted)

IN THE MATTER OF:

Srei Infrastructure Finance Ltd

...Petitioner-Financial Creditor

Versus

**Supreme Vasai Bhiwani Tollways
Pvt. Ltd.**

...Respondent-Corporate Debtor

Under Section: 7, 12(3) IBC 2016

Order delivered on 16.04.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 23.04.2024.

Sd/-

Court Officer